

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. CA(CAA)-30(PB)/2017
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: Kobelco Cranes India Pvt. Ltd.
And
Kobelco Construction Equipment India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAJEEV KUMAR, Adv. (Agarwal Law Associates)		Applicant	

ORDER

There is a typographical mistake pointed out by the learned counsel in the first line of the page 14 of the order where meeting of the unsecured creditor was required to be mentioned. The word 'equity share holder' be deleted and substituted by the word 'unsecured creditor'.

Another omission pointed by the learned counsel is that notices to unsecured creditors who have to their credit Rs. 1 lakh or less then Rs. 1 lakh was to be dispensed with. We accept the aforesaid request and incorporate in the





order that no notice is required to be issued to those unsecured creditors who have to their credit a sum of Rs. 1 lakh or less then Rs. 1 lakh.

With the aforesaid modification, the application is disposed of. The Registrar is directed to substitute page 14 by incorporating the correction on the new page 14 which shall be retyped.

Application disposed.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

24.4.2017
Vineet